$~74

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 23.11.2026*

\# **CNR No. DLHC010554592026**

\+ **CRL.M.C. 8575/2026 & CRL.M.A. 36058/2026**

PRADEEP TAYAL AND ORS. .....Petitioners

Through: Mr. Ajeet Kadian, Advocate with petitioners in person.

versus

STATE NCT OF DELHI AND ANR .....Respondents

Through: Mr. Nawal Kishore Jha, APP for the State with Inspector Jagjivan Ram. Respondent no. 2 in person.

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. Petitioners seek quashing of FIR No. 124/2018 of PS Badarpur for offence under Section 498A/406/34 IPC on the ground that the complainant *de facto* (*respondent no.2*) has compromised the disputes with the petitioners.

2. Learned APP for State, assisted by IO/Inspector Jagjivan Ram, accepts notice and submits that State has no serious objection to this petition.

GIRISH KATHPALIA
Digitally signed by GIRISH KATHPALIA
DN: c=IN, o=HIGH COURT OF DELHI, 2.5.4.20=8401dd889b27a77b2f65fffe4afec45569af3962c6fb4835d435f97626cacca, ou=HIGH COURT OF DELHI,CID - 7047638, postalCode=110003, st=Delhi, serialNumber=d3e86796451ec45c07b5d15570996b40f80c6bd2eee60402c487965ff801e26fa, cn=GIRISH KATHPALIA
Date: 2026.11.23 17:18:55 +05'30'

Signature Not Verified
Digitally Signed
By:RAHUL YADAV
Signing Date:23.11.2026
17:22:26

3. The respondent no.2 is present in Court today and is identified by IO/ Inspector Jagjivan Ram and she accepts notice.

4. Keeping in mind the nature of the dispute, I have spoken with respondent no.2 in Hindi and it is stated by her that she has compromised all disputes with the petitioners. It is also submitted by her that for past about four months, she is living happily with the petitioners as a close family. Respondent no.2 submits that one son was born from her wedlock with the present petitioner no.1, and that son also is living happily with the family, so now she does not wish to continue prosecution of petitioners.

5. Having spoken with respondent no.2, I am satisfied that it would be in the interest of justice not to push the parties through a full dress trial.

6. Therefore, the petition is allowed and FIR No. 124/2018 of PS Badarpur for offence under Section 498A/406/34 IPC as well as proceedings arising out of the same are quashed. Pending application also stands disposed of.

GIRISH KATHPALIA

Digitally signed by GIRISH KATHPALIA
DN: c=IN, o=HIGH COURT OF DELHI, 2.5.4.20=8401dd889b27a77b2f65ffffe4afec45569af3962c6fb4835d435f97626cacca, ou=HIGH COURT OF DELHI,CID - 7047638, postalCode=110003, st=Delhi, serialNumber=d3e86796451ec45c07b5d15570996b40f80cbd2eee60402c487965ff801e26fa, cn=GIRISH KATHPALIA
Date: 2026.11.23 17:18:44 +05'30'

GIRISH KATHPALIA
(JUDGE)

NOVEMBER 23, 2026/*as*

Signature Not Verified
Digitally Signed
By:RAHUL YADAV
Signing Date:23.11.2026
17:22:26